## IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI COURT-III

CP-337/ND/2017

In the matter of:

Assotech. Ridge Greens Realty (P) Ltd

.. PETITIONER

SECTION:

Under Section 252 (1)

Order delivered on 12.2.2018

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner /Op. Creditor

Mr. Keshav Mohan, Advocate
Ms. Ridhi Awasthi, Advocate
Ms. Anindita Barman, Advocate

For the Respondent/Corporate Debtor:-

For the Intervener

: Mr. Manish Raj, Co. Prosecutor Ms. Lakshmi Gurung, Standing Counsel along with Mr. Omkar Singh, Income tax Deptt.

## **ORDER**

Learned Counsel for the petitioner is present. Pursuant to the notice given to the Income tax Department, observations have been filed by them. In relation to reply of the ROC, some time is sought for by the Ld. Company Prosecutor. However, perusal of the Petition shows that no documents have been filed that prior to the striking off the name of the Company, the Company was in operation. For this purpose, the petitioner seeks time to file the relevant records to establish that at the time of the striking off the company, the petitioner was in operation and having assets on the said date by filing the Bank statements for 3 years prior to its striking off as well as the audited Balance sheet of the Company which has been struck off.

Coutel-



Let a copy of the same be made available to ROC prior to filing of any additional documents. ROC will take into consideration the same and file reply.

Copies of the additional documents proposed to be filed by Petitioner shall also be made available to the Ld. Standing Counsel for the Income tax Department.

List on 06.3.2018.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit 12.2.2018